

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 103

New IA/2139/ND/2024 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CA Rajiv Bhatnagar

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2139/ND/2024

Learned Counsel for the applicant is present through video-conferencing and has submitted that they have served the copy of the application to the Resolution Professional. Learned Counsel for the Resolution Professional is present and has confirmed the same and seeks some time to file reply. Resolution Professional is directed to file reply, within one week, with a copy in advance to the other side. Rejoinder, if any, be filed within a week. with a copy in advance to the other side. List on 10.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)